

nationals have also been entrusted to State Governments and Union Territory Administrations under Articles 258(1) and 239(1) of the Constitution respectively. As the functions to detain and deport illegally staying foreign nationals have been entrusted to the State Governments/UTs, no such data is centrally maintained.

**Delhi-Gurugram-Rewari-Alwar RRTS corridor**

2633 SHRI NARAYAN LAL PANCHARIYA: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether National Capital Region Transport Corporation (NCRTC) has modified alignment of Delhi-Gurugram-Rewari-Alwar RRTS corridor;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether NCRTC has taken any decision to exclude Bhiwadi from the corridor;
- (d) if so, the details thereof and the reasons therefor;
- (e) whether the State Government of Rajasthan has requested for inclusion of Bhiwadi in the corridor; and
- (f) if so, the details regarding decision taken on the request of Rajasthan Government?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) Yes, Sir.

(b) National Capital Region Transport Corporation (NCRTC) has informed that alignment of Delhi-Gurugram-Rewari-Alwar Regional Rapid Transit System (RRTS) corridor has been modified from Kashmere Gate-Sarai Kale Khan-Dhauula Kuan-Gurugram-Panchgaon-Dharuhera-BTK (Bhiwadi-Tapookara-Kushkhera)-Rewari-Babal-SNB (Shahjahanpur-Neemrana-Behror) Urban Complex route to Sarai Kale Khan-Munirka-Aerocity-Gurugram-Manesar-Panchgaon-Bilaspur-Dharuhera-Rewari-Bawal-SNB (Shahjahanpur-Neemrana-Behror) Urban Complex route. Modification in the alignment has been envisaged to reduce private land acquisition and project cost and to improve ridership and achieve multimodal integration.

(c) to (f) NCRTC has informed that the corridor was not planned to pass through Bhiwadi town even at feasibility stage. The nearest station was proposed at BTK, about 6 kilometer away from Bhiwadi. RRTS is a high speed and high capacity regional transit system, in which stations are planned at a distance of about 5 to 10 kilometers. In the modified alignment, Bhiwadi is envisaged to be served through suitable feeder system by RRTS station at Dharuhera, also at a distance of about 6 kilometers. The proposal of Government of Rajasthan (GoR) to include BTK (Bhiwadi-Tapookara-Kushkhera) in modified alignment was examined in consultation with them, keeping in view the factors like inter-station distance, reduction in costs of private land acquisition, project cost, improvement in ridership and multimodal integration etc. and it was concluded that the modified alignment makes the project feasible, creates significant value with reduced capital cost and reduces financial burden on GoR.

#### **Regularizing unauthorized colonies across the country**

2634. SHRI R. K. SINHA: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether Government has any plan to regularize all the unauthorized colonies across the country;
- (b) if so, the details thereof; and
- (c) whether such regularization can accommodate easily the scope of town planning?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (c) Urban/Town Planning is a State subject. Regularization of unauthorised colonies comes within the purview of the State Government. In case of Delhi where land is vested with Central Government, a Committee headed by the Lieutenant Governor of Delhi, was constituted by Government of India to recommend the process for conferment or recognition of rights of ownership or transfer or mortgage of property and thereby creating opportunity for redevelopment of such areas in Delhi in a planned manner. Based on the Report of the Committee, regulations for conferring or recognising ownership or mortgage or transfer rights to the residents of Unauthorised Colonies have been notified by Delhi Development Authority (DDA) on 29th October, 2019.